

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:102
ANSWERED ON:02.12.2003
PENDING CASES IN CVC
RAM PRASAD SINGH

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) Whether CVC has laid down time-limit for tendering its second stage advice;
- (b) if so, whether it is a fact that a large number of cases pertaining to various Ministries are pending for a very long time;
- (c) if so, position of the pending cases as on date: and
- (d) the action proposed to be contemplated to improve the position of such pendency?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS.(SHRI HARIN PATHAK)

(a),(b),(c) & (d): As per the information provided by the CVC, the Commission normally gives its second stage advice in about four to six weeks from the date of receipt of the case. At the end of October, 2003, 131 cases were pending with the CVC for less than one month, 17 cases were pending for more than one month but less than two months and 2 cases were pending for more than two months.

The CVC endeavours to tender advice within the specified time frame to reduce the pendency.